

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) Yes, Sir.

(b) A statement containing a summary of the main conclusions and controversy and there is nothing more of the Sabha. [*Placed in Library. See No. LT-4221/73.*]

(c) The Report will be considered by the Employees' State Insurance Corporation at its meeting to be held in March, 1973. The matter will be examined further in the light of the views of the Corporation.

Arrears of Provident Fund of Coal Mines Employees

*59. SHRI SHASHI BHUSHAN:
SHRI R. P. ULAGANAMBI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total amount of arrears of provident fund with the employers of coal mines;

(b) the effective steps taken to realise the provident fund arrears; and

(c) whether it is proposed to amend the Coal Mines Provident Fund Act suitably to make the penal provisions more stringent with a view to expediting the recovery and if so, the main features thereof and when such a legislation is likely to be introduced?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a). The Coal Mines Provident Fund authorities have reported that the arrears of Provident Fund amounted to Rs. 11.76 crores as on 30-9-1972.

(b) Legal action by way of prosecutions and recovery proceedings a generally taken to recover the arrears. Pending certificate cases are being vigorously pursued by the Coal Mines Provident Fund authorities for recovery of arrears. Special Certificate Officers have been appointed for this purpose at Dhanbad and Asansol.

Arrangements have also been made to file claims before the Commissioner for Payments of Compensation under the Coking Coal Mines (Nationalisation) Act, 1972 as soon as he starts functioning for realising arrears of provident fund.

(c) Proposals to make the penal provisions in the Act more stringent are under consideration. It is proposed to introduce necessary legislation in this behalf as soon as the proposals are finalised.

Visit to Teheran by Principal Secretary to Prime Minister

*60. SHRI RANABAHADUR SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Principal Secretary to the Prime Minister has been to Teheran recently;

(b) whether he was in Teheran on an official visit; and

(c) the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Allotment of Cars and Scooters to Government Employees

402. SHRI R. V. BADE:

SHRI HUKAM CHAND KACHWAI:

Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the number of scooters and cars allotted to the Central Government employees during 1971-72; and

(b) the number of scooters and cars expected to be released to the Government employees from Government quota during 1972-73?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD):

(a) and (b). The required information is given below:—

	Allotment made during 1971-72	Expected to be allotted during 1972-73
Cars		
Fiat (Premier President)	1534	1605
Ambassador	1024	1056
SCOOTERS		
Bajaj Scooter	6412	8960
Lambretta Scooter	4914	4918

Mini Steel Plants

403 SHRI ARVIND M. PATEL: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of mini steel plants in India with their location; and

(b) the number of mini steel plants likely to be set up during the Fifth Plan period, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) The Question presumably refers to the units licensed for manufacture of steel ingots/billets through electric furnaces by conventional or continuous casting process. A list of 25 units so far licensed, indicating their location etc, is laid on the Table of the House. [Placed in Library. See No. LT-4222/73.]

(b) Government presently have no plan to set up such units themselves during the Fifth Plan period but may examine on merits proposals received from State Industrial Development Corporations and private sector to set up plants in public/joint sector, after taking into account *inter-alia* the demand for rerollable material, availability of scrap techno-economic and other prevalent factors.

अखिल भा तीय प्रतिरक्षा मजदूर द्वारा आयुध कारखानों में 'स्ट्राइक बैलेट' कराया है ;

404. श्री हुकम चन्द कछवाय : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय प्रतिरक्षा मजदूर संघ ने जनवरी, 1973 में विभिन्न आयुध कारखानों में 'स्ट्राइक बैलेट' कराया है ;

(ख) यदि हां, तो उनकी मांगें क्या हैं; और

(ग) इन मांगों के बारे में सरकार ने क्या कार्यवाही की है ?

रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) भारतीय प्रतिरक्षा मजदूर संघ से सम्बद्ध गैर-मान्यता प्राप्त सुरक्षा श्रमिक संघ ने आर्डनेन्स फैक्टरी, कानपुर और समान आर्मम फैक्टरी, कानपुर में दरवाजों पर 18 और 19 जनवरी, 1973 की प्रातः को आम हड़ताल के मतदान के लिए एक बैलेट कराया। भारतीय सुरक्षा कामगार संघ (गैर-मान्यता प्राप्त) ने भी 20 जनवरी, 1973 को अस्पृश्यता फैक्टरी किर्की में एक 'स्ट्राइक बैलेट' कराया।

(ख) उनकी मांगें तृतीय वेतन आयोग की रिपोर्ट को शीघ्र प्रकाशित कराना और सभी सुरक्षा कर्मचारियों को बोनस अधिनियम के अन्तर्गत लाना था।

(ग) चूंकि मांगें केवल आर्डनेन्स कारखानों से सम्बन्धित न होकर भारत सरकार के सभी विभागों से सम्बन्धित थीं अतः कोई कार्यवाई नहीं की गई।

जबलपुर के आयुध कारखानों में आग लगने की घटना

405. श्री हुकम चन्द कछवाय : श्री विश्वनाथ भंडुनवाज :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :